

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:540  
ANSWERED ON:09.07.2004  
RECOVERY OF DUES  
Vijay Krishna Shri

**Will the Minister of FINANCE be pleased to state:**

- (a) whether crores of rupees are yet to be recovered due to grant of stay by the courts, settlement commission, IATA and income tax authorities etc.
- (b) if so, the steps taken to get the stay orders vacated and to recover the amount; and
- (c) whether the financial condition of the Government do not entail laxity in the recovery of its dues?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALAMMANICKAM)

(a) : Yes, Sir,

(b)&(c); Recovery of a tax is a continuous process, involving the use of statutory provisions which include charging of interest, levy of penalty, attachment and sale of movable/immovable properties- In respect of cases where stay orders against recovery have been passed by the appellate bodies, special measures are taken to file petitions for urgent hearing or for deciding the cases on priority. Periodical review and monitoring of cases involving high demands are also regularly undertaken at various levels and necessary instructions are issued from time to time for effecting recovery of the outstanding taxes. All possible steps for recovery of dues are taken.